

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. I

Service Tax Appeal No. 53499 of 2018

(Arising out of Order in Appeal no. 507(CRM)/ST/JDR/2018 dated 29.05.2018 passed by the Commissioner (Appeals), Central Excise & CGST, Jodhpur)

Rajendra Singh Purawat

Village & Post Singoli, Via Mandalgarh Ladpura
Bhilwara
Rajasthan-311606

..... Appellant

Versus

**Commissioner of Central Goods and
Service Tax, Customs And Central
Excise, Udaipur**

142-B, Sector-11,
Hiran Magri,
Udaipur-313001

..... Respondent

APPEARANCE:

None for the Appellant

Shri Harshvardhan, Authorised Representative for the Department

CORAM :

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

Date of Hearing: February 12, 2024

FINAL ORDER NO. 50246/2024

JUSTICE DILIP GUPTA

A certificate in Form-IV under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant regarding the full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**

Diksha